IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-693(PB)/2020

IN THE MATTER OF:

Unnati Fortune Holdings Ltd. .... Applicant/petitioner

Vs.

Taad Global Infrastructures Pvt. Ltd. .... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.12.2020

CORAM:
SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Kumar Shashank, Ms. Sonia Dube, Mr. Shatadru Chakraborty, Ms. Surbhi Anand, Advocates
Ms. Mrinali Prasad, Adv.

ORDER

The Petitioner counsel is hereby directed to intimate next date of hearing to the Corporate Debtor so that they will appear and file their reply within 15 days hereof.

Thereafter, both sides shall file their written submissions (preferably in not more than two pages) by next date of hearing.

List the matter for hearing on **13.01.2021**.

-Sd.

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-Sd

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

08.12.2020
Ritu Sharma